

ITEM NO.1601

COURT NO.3

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 198/2025

CHETNA

Petitioner(s)

VERSUS

HIMANSHU VERMA

Respondent(s)

FOR ADMISSION

IA No. 301240/2024 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS

IA No. 301241/2024 - EXEMPTION FROM FILING O.T.

IA No. 301243/2024 - STAY APPLICATION

Date : 07-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Ms. Isha, Adv.
Mr. Shashank Singh, AOR
Mr. Prateek Kumar Jha, Adv.
Ms. Akansha Singh, Adv.
Mr. Amandeep Sohal, Adv.
Mr. Manan Gera, Adv.

For Respondent(s) Mr. Tushar Arora, Adv.
Mr. Ekansh Bansal, AOR
Ms. Vivya Nagpal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

2. It has been submitted by the learned counsel for parties that the matter is still under consideration before the Mediation Center.

3. In view of the above, list the matter after four weeks.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(PREETI SAXENA)
COURT MASTER (NSH)